

BHS-RK/3T/10.00

MR. CHAIRMAN (contd.): Hon. Members, I would like to inform you that as we are doing voting electronically, hon. Members would have to be seated in their respective seats. Hon. Members from Lok Sabha may like to occupy the vacant seats so indicated on the multimedia device. Alternatively, they may sit in the space between the two seats.

The question is:

"That the Bill further to amend the Constitution of India, as passed by Lok Sabha, be taken into consideration."

The House divided.

(Followed by RL/3U)

RL-DS/10.10/3U

MR. CHAIRMAN: Subject to correction:

Ayes: 215

Noes: 0

Abstentions: 0

(Here enter the Division Lists for 'Ayes', 'Noes' and 'Abstentions' arranged in alphabetical order)

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

MR. CHAIRMAN: A historic achievement. Congratulations! Hon. Members, it is only a coincidence. मन कंचन है, यह संयोग ऐसा है। हिन्दू रीति-विधि के अनुसार माननीय प्रधान मंत्री जी का आज जन्म दिन भी है। मैं उनको कोटि-कोटि बधाई देता हूँ।

We shall now take up Clause-by-Clause consideration of the Bill. In Clause 2, there are nine Amendments; Amendment (No.2) by Shri Sandosh Kumar P; Amendment (No.19) by Dr. John Brittas; Amendment (No.36) by Shri Binoy Viswam; Amendments (Nos.48 to 52) by Prof. Manoj Kumar Jha and Amendment (No.65) by Prof. Ram Gopal Yadav. Shri Sandosh Kumar P; are you moving the Amendment? ...*(Interruptions)*...

CLAUSE 2- AMENDMENT OF ARTICLE 239AA

SHRI SANDOSH KUMAR P (Kerala): Sir, I move:

(No.2) That at page 1, Clause 2 be deleted.

MR. CHAIRMAN: Dr. John Brittas; are you moving the Amendment?
...*(Interruptions)*...

DR. JOHN BRITTAS (Kerala): Sir, I move:

(No.19) That at page 1, line 14, the words "in such manner as Parliament may by law determine", be deleted.

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MR. CHAIRMAN: Shri Binoy Viswam, are you moving the Amendment?

...(Interruptions)... Are you moving your Amendment or not?

SHRI BINOY VISWAM (Kerala): Sir, I move:

(No.36) That at page 1, Clause 2 be *deleted*.

MR. CHAIRMAN: Prof. Manoj Kumar Jha, are you moving the Amendments? ...(Interruptions)...

PROF. MANOJ KUMAR JHA (Bihar) : Sir, I move:

(No.48) That at page 1, line 8, *after* the words, "Territory of Delhi", the words, " , the Legislative Assembly of the Union Territory of Jammu and Kashmir and the Legislative Assembly of the Union Territory of Puducherry" be *inserted*.

(No.49) That at page 1, line 10, *after* the words, "Territory of Delhi", the words, " , the Legislative Assembly of the Union Territory of Jammu and Kashmir and the Legislative Assembly of the Union Territory of Puducherry" be *inserted*.

(No.50) That at page 1, line 12, *after* the words, "Territory of Delhi", the words, " , the Legislative Assembly of the Union Territory of Jammu and Kashmir and the Legislative Assembly of the Union Territory of Puducherry" be *inserted*.

(No.51) That at page 1, lines 12 and 13, the words, "(including the number of seats reserved for women belonging to the Scheduled Castes)" be *deleted*.

(No.52) That at page 1, line 14, *after* the word, "women", the words, " ,

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within which, seven-and-a-half per cent of seats shall be reserved for women belonging to the Scheduled Tribes, fifteen per cent of seats shall be reserved for women belonging to the Scheduled Castes and twenty-seven per cent of seats shall be reserved for women belonging to the Other Backward Classes in proportion to their population until their population is ascertained in the census," be *inserted*.

MR. CHAIRMAN: Prof. Ram Gopal Yadav, are you moving the Amendment?

...(Interruptions)...

PROF. RAM GOPAL YADAV (Uttar Pradesh): Sir, I move:

(No.65) That at page 1, *after* line 14, the following be *inserted*, namely:—

"(bd) As nearly as may be, twenty-seven per cent of seats and fifteen per cent of seats to be filled by direct election in the Legislative Assembly of the National Capital Territory of Delhi, shall be reserved for women belonging to Other Backward Classes and women belonging to minorities, respectively in such manner as Parliament by law determine."

MR. CHAIRMAN: I shall first put Amendment (No.2) moved by Shri Sandosh Kumar P to vote. ...(Interruptions)...

SOME HON. MEMBERS: Sir, our amendments! ...(Interruptions)...

MR. CHAIRMAN: Whose? ...(Interruptions)... No; there is no listed amendment. ...(Interruptions)... Shri Jairam Ramesh, I have to go by those

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Amendments which have been legally admitted. Therefore, to make an issue at such a solemn occasion is not appropriate. ...*(Interruptions)*...
Otherwise, we can continue making all kinds of interventions.
...*(Interruptions)*...

I shall first put Amendment (No.2) moved by Shri Sandosh Kumar P to vote.

The motion was negatived.

(Followed by DC/3X)

DC-MZ/3W/10.20

MR. CHAIRMAN: I shall now put Amendment (No.19) moved by Dr. John Brittas to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendment (No.36) moved by Shri Binoy Viswam to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendments (Nos.48 to 52) moved by Prof. Manoj Kumar Jha to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendment (No.65) moved by Prof. Ram Gopal Yadav to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Clause 2 to vote. The question is:

That Clause 2 stand part of the Bill.

The House divided.

MR. CHAIRMAN: Hon. Members, subject to correction, I am happy to announce:

Ayes: 214

Noes: 0

Abstentions: 0

(Here enter the Division Lists for 'Ayes', 'Noes' and 'Abstentions' arranged in alphabetical order)

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 2 was added to the Bill.

...(Interruptions)...

MR. CHAIRMAN: That is why I said, 'subject to correction'. But for that missing vote, he may raise the hand if he likes.

(Contd. by DPS/3X)

DPS-DN/3X/10.30

MR. CHAIRMAN (Contd.): In Clause 3, there are 13 Amendments. Amendment (No.3) by Shri Sandosh Kumar P; Amendment (No.12) by Shri Abdul Wahab; Amendment (No.13) by Shri Deepender Singh Hooda; Amendments (Nos.20 to 24) by Dr. John Brittas; Amendment (No.32) by Shri K.C. Venugopal; Amendment (No.37) by Shri Binoy Viswam; Amendments (Nos.53 and 54) by Prof. Manoj Kumar Jha; Amendment (No.66) by Prof. Ram Gopal Yadav. Shri Sandosh Kumar P, are you moving your Amendment?

CLAUSE 3 - INSERTION OF NEW ARTICLE 330A- RESERVATION OF SEATS FOR WOMEN IN THE HOUSE OF THE PEOPLE

SHRI SANDOSH KUMAR P. (Kerala): Sir, I move:

(No.3) That at page 2, line 3, *for* the words, "as nearly as may be one-third", the word, "half", be *substituted*.

MR. CHAIRMAN: Now, Amendment (No.12) by Shri Abdul Wahab. Are you moving your Amendment?

SHRI ABDUL WAHAB (Kerala): Sir, I move:

(No.12) That at page 2, *after* line 8, the following be *inserted*, namely:-

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"Provided that fifty per cent. of the total number of seats so reserved shall be reserved for women belonging to the Other Backward Classes and the Muslim community."

MR. CHAIRMAN: Now, Amendment (No.13) by Shri Deepender Singh Hooda. Are you moving your Amendment?

SHRI DEEPENDER SINGH HOODA (Haryana): Sir, I move:

(No.13) That at page 2, line 5, *after* the word, "Tribes", the word, "or the Other Backward Classes" be *inserted*.

MR. CHAIRMAN: Now, Amendments (Nos.20 to 24) by Dr. John Brittas. Are you moving your Amendments?

DR. JOHN BRITTAS (Kerala): Sir, I move:

(No.20) That at page 2, line 3, *after* the words "clause (2)", the words "and clause (3)", be *inserted*.

(No.21) That at page 2, lines 4 and 5, *for* the words "or the Scheduled Tribes", the words "and the Scheduled Tribes, as the case may be" be *substituted*.

(No.22) That at page 2, *after* line 5, the following be *inserted*,:-
"Provided that where the seat reserved for the Scheduled Castes or the Scheduled Tribes, as the case may be, in the House of People in relation to a State or Union Territory is one, then, in every block comprising of three general elections to the House of the People, the seat in the first general elections shall be reserved for women belonging to the Scheduled Castes or

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the Scheduled Tribes and no seat shall be so reserved in the other two general elections."

"Provided further that where the seats reserved for the Scheduled Castes or the Scheduled Tribes, as the case may be, in relation to a State or Union Territory are two, then, in every block comprising of three general elections to the House of the People, -

(a) one seat shall be reserved for women belonging to the Scheduled Castes or the Scheduled Tribes in the first two general elections in such a manner that the same constituency is not reserved for women in both the aforesaid elections; and

(b) no seat shall be reserved for women belonging to the Scheduled Castes or the Scheduled Tribes in the third general elections."

(No.23) That at page 2, line 8, *after* the words "House of the People", the words "in a State or Union Territory" be *inserted*.

(No.24) That at page 2, *after* line 8, the following be *inserted*, namely:-
 "Provided that where the seat, not being a seat reserved for the Scheduled Castes or the Scheduled Tribes, in the House of People in relation to a State or Union Territory is one, then, in every block comprising of three general elections to the House of the People, the seat in the first general elections shall be reserved for women and no seat shall be so reserved for women in the other two general elections."

"Provided further that where the seats, not being seats reserved for the Scheduled Castes or the Scheduled Tribes, in relation to

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a State or Union Territory are two, then in every block comprising of three general elections to the House of the People, -

(a) one seat shall be reserved for women in the first two general elections in such a manner that the same constituency is not reserved for women in both the aforesaid elections; and

(b) no seat shall be reserved for women in the third general elections."

MR. CHAIRMAN: Now, Amendment (No.32) by Shri K.C. Venugopal. Are you moving your Amendment?

SHRI K.C. VENUGOPAL (Rajasthan): Sir, I move:

(No.32) That at page 2, line 5, *after* the word, "Tribes", the word, "or Other Backward Classes", be *inserted*.

MR. CHAIRMAN: Now, Amendment (No.37) by Shri Binoy Viswam. Shri Binoy Viswam, are you moving your Amendment?

SHRI BINOY VISWAM (Kerala): Sir, I move:

(No.37) That at page 2, *for* lines 2 to 8, the following be *substituted*, namely:-

"330A. (1) Half of the seats shall be reserved for women in the House of the People and Legislative Assemblies of Union Territories, where such a body exists.

(2) As nearly as may be, half of the total number of seats reserved under clause (2) of article 330 shall be reserved for

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women belonging to the Scheduled Castes or the Scheduled Tribes".

(3) As nearly as may be, half (including the number of seats reserved for women belonging to the Scheduled Castes or Scheduled Tribes) of the total number of seats to be filled by direct election to the House of the People shall be reserved for women".

MR. CHAIRMAN: Now, Amendments (Nos.53 and 54) by Prof. Manoj Kumar Jha. Are you moving your Amendments?

PROF. MANOJ KUMAR JHA (Bihar): Sir, I move:

(No.53) That at page 2, lines 6 and 7, the words, "(including the number of seats reserved for women belonging to the Scheduled Castes and the Scheduled Tribes)" be *deleted*.

(No.54) That at page 2, line 8, *after* the word, "women", the words, "within which, seven-and-a-half per cent of seats shall be reserved for women belonging to the Scheduled Tribes, fifteen per cent of seats shall be reserved for women belonging to the Scheduled Castes and twenty-seven per cent of seats shall be reserved for women belonging to the Other Backward Classes in proportion to their population until their population is ascertained in the census" be *inserted*.

MR. CHAIRMAN: Now, Amendment (No.66) by Prof. Ram Gopal Yadav. Prof. Ram Gopal Yadav, are you moving your Amendment?

PROF. RAM GOPAL YADAV (Uttar Pradesh): Sir, I move:

(No.66) That at page 2, *after* line 8, the following be *inserted*, namely:-
"(4) As nearly as may be twenty-seven per cent of seats and fifteen per cent of seats to be filled by direct election to the House of People, shall be reserved for women belonging to Other Backward Classes and women belonging to minorities, respectively."

MR. CHAIRMAN: I shall now put the Amendment (No.3) moved by Shri Sandosh Kumar P to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put the Amendment (No.12) moved by Shri Abdul Wahab to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put the Amendment (No.13) moved by Shri Deepender Singh Hooda to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put the Amendments (Nos.20 to 24) moved by Dr. John Brittas to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put the Amendment (No.32) moved by Shri K.C. Venugopal to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put the Amendment (No.37) moved by Shri Binoy Viswam to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put the Amendments (Nos.53 and 54) moved by Prof. Manoj Kumar Jha to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put the Amendment (No.66) moved by Prof. Ram Gopal Yadav to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Clause 3 to vote.

The question is:

Clause 3 stand part of the Bill.

The House divided.

MR. CHAIRMAN: Lobbies are already cleared.

(Contd. by KLS/3Y)

KLS-PRB/3Y/10.40

MR. CHAIRMAN (contd.): Hon. Members, subject to correction, I am happy to announce:

Ayes: 213

Noes: 1

Abstentions: 0

(Here enter the Division Lists for 'Ayes', 'Noes' and 'Abstentions' arranged in alphabetical order)

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 3 was added to the Bill.

MR. CHAIRMAN: We shall now take up Clause 4. There are 12 Amendments; Amendment (No.4) by Shri Sandosh Kumar P.; Amendment (No.14) by Shri Deepender Singh Hooda; Amendments (Nos.25 to 27) by Dr. John Brittas; Amendment (No.33) by Shri K.C. Venugopal; Amendments (Nos. 38 to 40) by Shri Binoy Viswam; Amendments (Nos. 55 to 56) by

Prof. Manoj Kumar Jha; and Amendment (No.67) by Prof. Ram Gopal Yadav.

MR. CHAIRMAN: Mr. Sandosh Kumar P, are you moving your Amendment?

CLAUSE 4 - INSERTION OF NEW ARTICLE 332A -RESERVATION OF SEATS FOR WOMEN IN THE LEGISLATIVE ASSEMBLIES OF THE STATES

SHRI SANDOSH KUMAR P. (Kerala): Sir, I move:

(No.4) That at page 2, line 11, *for* the words, "as nearly as may be one-third", the word, "half", be *substituted*.

MR. CHAIRMAN: Mr. Deepender Singh Hooda, are you moving your Amendment?

SHRI DEEPENDER SINGH HOODA (Haryana): Yes, Sir. I move:

(No.14) That at page 2, line 13, *after* the word, "Scheduled Tribes", the word, "or the Other Backward Classes" be *inserted*.

MR. CHAIRMAN: Mr. John Brittas, are you moving your Amendments?

DR. JOHN BRITTAS (Kerala): Yes, Sir, I move:

(No.25) That at page 2, line 12, *after* the words "clause (3)", the words ", (3A), (3B) and (4)", be *inserted*.

That at page 2, *after* line 13, the following be *inserted* namely,—

(No.26) " Provided that where the seat reserved for the Scheduled Castes or the Scheduled Tribes, as the case may be, in relation to the

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Legislative Assembly of a State or the National Capital Territory of Delhi is one, then, in every block comprising of three general elections to the Legislative Assembly of that State, the seat in the first general elections shall be reserved for women belonging to the Scheduled Castes or the Scheduled Tribes, as the case may be.

Provided further that where the seats reserved for the Scheduled Castes or the Scheduled Tribes, as the case may be, in relation to a State are two, then, in every block comprising of three general elections to the Legislative Assembly of that State,—

(a) one seat shall be reserved for women belonging to the Scheduled Castes or the Scheduled Tribes in the first two general elections in such a manner that the same constituency is not reserved for women in both the aforesaid elections; and

(b) no seat shall be reserved for women belonging to the Scheduled Castes or the Scheduled Tribes in the third general elections."

(No.27) That at page 2, after line 17, the following be *inserted* namely,—

"Provided that where the seat, not being a seat reserved for the Scheduled Castes or the Scheduled Tribes, in relation to the Legislative Assembly of a State or the National Capital Territory of Delhi is one, then, in every block comprising of three general elections to such Legislative Assemblies, the seat in the first general elections shall be reserved for women and no seat shall be so reserved for women in the other two general elections.

Provided further that where the seats, not being seats reserved for the Scheduled Castes or the Scheduled Tribes, in

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relation to a State or National Capital Territory of Delhi are two, then in every block comprising of three general elections to the Legislative Assemblies,— (a) one seat shall be reserved for women in the first two general elections in such a manner that the same constituency is not reserved for women in both the aforesaid elections; and (b) no seat shall be reserved for women in the third general elections."

MR. CHAIRMAN: Mr. Venugopal, are you moving your amendment?

SHRI K.C. VENUGOPAL (Rajasthan): Yes, Sir, I move:

(No.33) That at page 2, line 13, *after* the word "Tribes", the words "or Other Backward Classes", be *inserted*.

MR. CHAIRMAN: Mr. Binoy Viswam, are you moving your Amendments?

SHRI BINOY VISWAM (Kerala): Yes, Sir, I move:

(No.38) That at page 2, line 11, *for* the word "one-third", the word "half" be *substituted*.

(No.39) That at page 2, line 14, *for* the word "one-third", the word "half" be *substituted*.

(No.40) That at page 2, *after* line 17, the following be *inserted*, namely:—
"332B. (1) Seats shall be reserved for women in the Legislative Councils of States.

(2) As nearly as may be, half of the total number of seats in the Legislative Councils of States shall be reserved for women."

MR. CHAIRMAN: Prof. Manoj Kumar Jha, are you moving your Amendments?

PROF. MANOJ KUMAR JHA (Bihar): Yes, Sir, I move:

(No.55) That at page 2, lines 14 and 15, the words, "(including the number of seats reserved for women belonging to the Scheduled Castes and the Scheduled Tribes)" be *deleted*.

(No.56) That at page 2, line 17, *after* the word, "women", the words, ", within which, seven-and-a-half per cent. of seats shall be reserved for women belonging to the Schedule Tribes, fifteen per cent. of seats shall be reserved for women belonging to the Schedule Castes and twenty-seven per cent. of seats shall be reserved for women belonging to the Other Backward Classes in proportion to their population until their population is ascertained in the census" be *inserted*.

MR. CHAIRMAN: Prof. Ram Gopal Yadav, are you moving your amendment?

PROF. RAM GOPAL YADAV (Uttar Pradesh): Yes, Sir, I move:

(No.67) That at page 2, *after* line 17, the following be *inserted*, namely:—

"(4) As nearly as may be twenty-seven per cent. of seats and fifteen per cent. of seats to be filled by direct election in the Legislative Assembly of every State, shall be reserved for women belonging to Other Backward Classes and women belonging to minorities, respectively."

MR. CHAIRMAN: I shall first put Amendment (No.4) moved by Shri Sandosh Kumar P to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendment (No.14) moved by Shri Deepender Singh Hooda to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put the Amendments (Nos.25 to 27) moved by Dr. John Brittas to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendment (No.33) moved by Shri K.C. Venugopal to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendments (Nos. 38 to 40) moved by Shri Binoy Viswam to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now Amendments (Nos. 55 to 56) moved by Prof. Manoj Kumar Jha to vote.

The motion was negatived.

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MR. CHAIRMAN: I shall now put Amendment (No.67) moved by Prof. Ram Gopal Yadav to vote.

The motion was negatived.

(Followed by 3Z/KGG)

KGG-GS/3Z/10.50

MR. CHAIRMAN: I shall now put Clause 4 to vote.

The question is:

That Clause 4 stand part of the Bill.

The House divided.

MR. CHAIRMAN: Subject to correction:

Ayes : 214

Noes : 0

Abstentions: 0

(Here enter the Division Lists for Ayes, Noes and Abstentions arranged in alphabetical order)

The motion was adopted.

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 4 was added to the Bill.

MR. CHAIRMAN: In Clause 5, there are 40 Amendments--Amendments (Nos. 5 to 9) by Shri Sandosh Kumar P; Amendments (Nos. 15 & 16) by Shri Deepender Singh Hooda; Amendment (No.17) by Shrimati Priyanka Chaturvedi; Amendments (Nos.28 to 31) by Dr. John Brittas; Amendment (No.34) by Shri K.C. Venugopal; Amendments (Nos. 41 to 44) by Shri Binoy Viswam; Amendment (No.46) by Shri Elamaram Kareem; Amendment (No.47) by Shri A.A. Rahim; Amendments (Nos. 57 to 64) by Prof. Manoj Kumar Jha; Amendment (No.68) by Dr. V. Sivadasan; Amendment (No.69) by Shri Syed Nasir Hussain; Amendment (No.70) by Shri Dhiraj Prasad Sahu; Amendment (No.71) by Shrimati Rajani Ashokrao Patil; Amendment (No.72) by Dr. Ameer Yajnik; Amendment (No.73) by Shrimati Phulo Devi Netam; Amendment (No.74) by Shrimati Ranjeet Ranjan; Amendment (No.75) by Shri Rajmani Patel; Amendment (No.76) by Shrimati Jebi Mather Hisham; Amendment (No.77) by Shri Vivek K. Tankha; Amendment (No.78) by Dr. L. Hanumanthaiah; Amendment (No.79) by Shri Neeraj Dangi; and Amendment (No.80) by Shrimati Mahua Maji.

MR. CHAIRMAN: Shri Sandosh Kumar P, are you moving your Amendments?

CLAUSE 5 - INSERTION OF NEW ARTICLE 334A - RESERVATION OF SEATS FOR WOMEN TO TAKE EFFECT

SHRI SANDOSH KUMAR P (Kerala): Sir, I move:

(No.5) That at page 2, *for* lines 21 to 25, the following be *substituted*, namely:-

“of the People, the Legislative Assembly of a State and the Legislative Assembly of a Union Territory, where a Legislative Assembly exists, shall come into effect after the commencement of the Act on the dissolution of the XVIIth Lok Sabha and dissolutions of serving Legislative Assemblies in the States and Union Territories.”.

(No.6) That at page 2, line 28, *for* the words, “the National Capital Territory of Delhi”, the words, “a Union Territory, where a Legislative Assembly exists,” be *substituted*.

(No.7) That at page 2, line 31, *for* the words, “the National Capital Territory of Delhi”, the words, “a Union Territory, where a Legislative Assembly exists,” be *substituted*.

(No.8) That at page 2, line 35 and 36, *for* the words, “the National Capital Territory of Delhi”, the words, “a Union Territory”, be *substituted*.

(No.9) That at page 2, line 37, *for* the words, “the National Capital Territory of Delhi”, the words, “a Union Territory, where a

Legislative Assembly exists,” be *substituted*.

MR. CHAIRMAN: Shri Deepender Singh Hooda, are you moving your Amendments?

SHRI DEEPENDER SINGH HOODA (Haryana): Sir, I move:

(No.15) That at page 2, *for* lines 22 to 25, the following be *substituted*, namely:—

“Capital Territory of Delhi shall come into effect immediately after the commencement of the Constitution (One Hundred and Sixth Amendment) Act, 2023 has been published.”.

(No.16) That at page 2, *after* line 25, the following be *inserted*, namely:—

“(1A) The Central Government shall, for carrying the purposes of this Act, conduct a caste based Census covering the entire country so as to empower and include the marginalized sections of the society including the Other Backward Classes, in such manner as may be specified in the rules.”.

MR. CHAIRMAN: Shrimati Priyanka Chaturvedi, are you moving your Amendment?

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I move:

(No.17) That at page 2, *for* lines 22 to 25, the following be *substituted*, namely:—

“Capital Territory of Delhi shall come into effect immediately after the commencement of the Constitution (One Hundred and Sixth Amendment) Act, 2023 has been published.”.

MR. CHAIRMAN: Dr. John Brittas, are you moving your Amendments?

DR. JOHN BRITTAS (Kerala): Sir, I move:

- (No.28) That at page 2, lines 22 to 24, *for* the words “after an exercise of delimitation is undertaken for this purpose after the relevant figures for the first census taken after commencement of the Constitution (One Hundred and Sixth Amendment) Act, 2023 have been published”, the words “from the date of commencement of this Act”, be *substituted*.
- (No.29) That at page 2, lines 26 to 29, be *deleted*.
- (No.30) That at page 2, line 30, *for* the word “Rotation”, the words “In the first instance, the identification”, be *substituted*.
- (No.31) That at page 2, line 32, *for* the words “shall take effect after each subsequent exercise of delimitation”, the words “shall be made by draw of lots and subsequent rotation of seats shall be made in such manner, save as provided in the foregoing provisions of this Act”, be *substituted*.

MR. CHAIRMAN: Shri K.C. Venugopal, are you moving your Amendment?

SHRI K.C. VENUGOPAL (Rajasthan): Sir, I move:

- (No.34) That at page 2, lines 22 and 23, *for* the words “after an exercise of delimitation is undertaken for this purpose after the relevant figures for the first census taken”, the word “immediately”, be *substituted*.

MR. CHAIRMAN: Shri Binoy Viswam, are you moving your Amendments ?

SHRI BINOY VISWAM (Kerala): Sir, I move:

(No.41) That at page 2, *for* lines 21 to 25, the following be *substituted*, namely:-

“of the people, the Legislative Assembly of a State, Legislative Council of a State where such a Council exists and a Union Territory with Legislative Assembly shall come into effect after the commencement of the Act on the dissolution of the XVIIth Lok Sabha and dissolutions of serving Legislative Assemblies in the States and Union Territories.”.

(No.42) That at page 2, *for* lines 27 and 28, the following be *substituted*, namely:-

“women in the House of the people, the Legislative Assembly of a State, the Legislative Council of a State where such a Council exists and a Union Territory with Legislative Assembly shall continue till such date as the”.

(No.43) That at page 2, *for* line 31, the following be *substituted*, namely:-

“Assembly of a State, the Legislative Council of a State where such a Council exists and a Union Territory with Legislative Assembly”.

(No.44) That at page 2, *for* lines 35 to 37, the following be *substituted*, namely:-

“Legislative Assembly of a State, the Legislative Council of a

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State where such a Council exists or Legislative Assembly of a Union Territory until the dissolution of the existing House of the People, the Legislative Assembly of a State or Legislative Assembly of a Union Territory.”.

MR. CHAIRMAN: Shri Elamaram Kareem, are you moving your Amendment?

SHRI ELAMARAM KAREEM (Kerala): Sir, I move:

(No.46) That at page 2, lines 19 to 25, be *deleted*.

MR. CHAIRMAN: Shri A. A. Rahim, are you moving your Amendment?

SHRI A. A. RAHIM (Kerala): Sir, I move:

(No.47) That at page 2, lines 19 to 25 be *deleted*.

MR. CHAIRMAN: Prof. Manoj Kumar Jha, are you moving your Amendments?

PROF. MANOJ KUMAR JHA (Bihar): Sir, I move:

(No.57) That at page 2, line 22, *after* the word, “Delhi”, the words, “, the Legislative Assembly of the Union Territory of Jammu and Kashmir and the Legislative Assembly of the Union Territory of Puducherry” be *inserted*.

(No.58) That at page 2, lines 24 and 25, the words, “and shall cease to have effect on the expiration of a period of fifteen years from

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such commencement” shall be *deleted*.

- (No.590) That at page 2, line 28, *after* the word, “Delhi”, the words, “, the Legislative Assembly of the Union Territory of Jammu and Kashmir and the Legislative Assembly of the Union Territory of Puducherry” be *inserted*.
- (No.60) That at page 2, line 28, *after* the word, “Delhi”, the words, “, the Legislative Assembly of the Union Territory of Jammu and Kashmir and the Legislative Assembly of the Union Territory of Puducherry” be *inserted*.
- (No.61) That at page 2, line 36, *after* the word, “Delhi”, the words, “, the Legislative Assembly of the Union Territory of Jammu and Kashmir and the Legislative Assembly of the Union Territory of Puducherry” be *inserted*.
- (No.62) That at page 2, line 37, *after* the word, “Delhi”, the words, “, the Legislative Assembly of the Union Territory of Jammu and Kashmir and the Legislative Assembly of the Union Territory of Puducherry” be *inserted*.
- (No.63) That at page 2, line 40, *after* the word, “Delhi”, the words, “, the Legislative Assembly of the Union Territory of Jammu and Kashmir and the Legislative Assembly of the Union Territory of Puducherry” be *inserted*.
- (No.64) That at page 2, line 42, *after* the word, “Delhi”, the words, “, the Legislative Assembly of the Union Territory of Jammu and Kashmir and the Legislative Assembly of the Union Territory of Puducherry” be *inserted*.

MR. CHAIRMAN: Dr. V. Sivadasan, are you moving your Amendment?

DR. V. SIVADASAN (Kerala): Sir, I move:

(No.68) That at page 2, lines 19 to 25, be *deleted*.

MR. CHAIRMAN: Shri Syed Nasir Hussain, are you moving your Amendment?

SHRI SYED NASIR HUSSAIN (Karnataka): Sir, I move:

(No.69) That at page 2, *after* line 13, the following be *inserted*, namely—
“(2A) As nearly as may be, one-tenth of total number of seats reserved under clause (3) of article 332 shall be reserved for woman belonging to Other Backward Castes.”

MR. CHAIRMAN: Shri Dhiraj Prasad Sahu, are you moving your Amendment?

SHRI DHIRAJ PRASAD SAHU (Jharkhand): Sir, I move:

(No.70) That at page 2, *after* line 13, the following be *inserted*, namely—
“(2A) As nearly as may be, one-tenth of total number of seats reserved under clause (3) of article 332 shall be reserved for woman belonging to Other Backward Castes.”

MR. CHAIRMAN: Shrimati Rajani Ashokrao Patil, are you moving your Amendment?

SHRIMATI RAJANI ASHOKRAO PATIL (Maharashtra) : Sir, I move:

(No.71) That at page 2, *for* lines 22 to 25, the following be *substituted* namely,—

“Capital Territory of Delhi shall cease to have effect on the expiration of a period of fifteen years from the commencement of the Constitution (One Hundred and Sixth Amendment) Act, 2023.”.

MR. CHAIRMAN: Dr. Ameer Yajnik, are you moving your Amendment?

DR. AMEE YAJNIK (Gujarat) : Sir, I move:

(No.72) That at page 2, *for* lines 22 to 25, the following be *substituted* namely,—

“Capital Territory of Delhi shall cease to have effect on the expiration of a period of fifteen years from the commencement of the Constitution (One Hundred and Sixth Amendment) Act, 2023.”.

MR. CHAIRMAN: Shrimati Phulo Devi Netam, are you moving your Amendment?

SHRIMATI PHULO DEVI NETAM (Chhattisgarh): Sir, I move:

(No.73) That at page 2, *for* lines 22 to 25, the following be *substituted* namely,—

“Capital Territory of Delhi shall cease to have effect on the

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expiration of a period of fifteen years from the commencement of the Constitution (One Hundred and Sixth Amendment) Act, 2023.”.

MR. CHAIRMAN: Shrimati Ranjeet Ranjan, are you moving your Amendment?

SHRIMATI RANJEET RANJAN (Chhattisgarh): Sir, I move:

(No.74) That at page 2, *for* lines 22 to 25, the following be *substituted* namely,—

“Capital Territory of Delhi shall cease to have effect on the expiration of a period of fifteen years from the commencement of the Constitution (One Hundred and Sixth Amendment) Act, 2023.”.

MR. CHAIRMAN: Shri Rajmani Patel, are you moving your Amendment?

SHRI RAJMANI PATEL (Madhya Pradesh): Sir, I move:

(No.75) That at page 2, *after* line 13, the following be *inserted* namely,—

“(2A) As nearly as may be, one-tenth of total number of seats reserved under clause (3) of article 332 shall be reserved for woman belonging to Other Backward Castes.”

MR. CHAIRMAN: Shrimati Jebi Mather Hisham, are you moving your Amendment?

SHRIMATI JEBI MATHER HISHAM (Kerala): Sir, I move:

(No.76) That at page 2, *for* lines 22 to 25, the following be *substituted* namely,—

“Capital Territory of Delhi shall cease to have effect on the expiration of a period of fifteen years from the commencement of the Constitution (One Hundred and Sixth Amendment) Act, 2023.”, be *substituted*.

MR. CHAIRMAN: Shri Vivek K. Tankha, are you moving your Amendment?

SHRI VIVEK K. TANKHA (Madhya Pradesh): Sir, I move:

(No.77) That at page 2, lines 22, *after* the words “Capital Territory of Delhi”, the words “shall come into effect at once”, be *Inserted*.

MR. CHAIRMAN: Dr. L. Hanumanthaiah, are you moving your Amendment?

DR. L. HANUMANTHAIAH (Karnataka): Sir, I move:

(No.78) That at page 2, *for* lines 22 to 25, the following be *substituted* namely,—

“Capital Territory of Delhi shall cease to have effect on the expiration of a period of fifteen years from the commencement of the Constitution (One Hundred and Sixth Amendment) Act, 2023.”,.

MR. CHAIRMAN: Shri Neeraj Dangi, are you moving your Amendment?

SHRI NEERAJ DANGI (Rajasthan): Sir, I move:

(No.79) That at page 2, *after* line 13, the following be *inserted* namely,—
“(2A) As nearly as may be, one-tenth of total number of seats reserved under clause (3) of article 332 shall be reserved for woman belonging to Other Backward Castes.”

MR. CHAIRMAN: Shrimati Mahua Maji, are you moving your Amendment?

SHRIMATI MAHUA MAJI (Jharkhand): Sir, I move:

(No.80) That at page 2, *after* line 13, the following be *inserted* namely,—
“(2A) As nearly as may be, one-tenth of total number of seats reserved under clause (3) of article 332 shall be reserved for woman belonging to Other Backward Castes.”

MR. CHAIRMAN: Amendments moved. I shall now put Amendments (Nos. 5 to 9) moved by Shri Sandosh Kumar P to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendments (Nos. 15 & 16) moved by Shri Deepender Singh Hooda to vote.

The motion was negatived.

...(Interruptions)...

MR. CHAIRMAN: Nothing else will go on record. *...(Interruptions)...*

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I shall now put Amendment (No. 17) moved by Shrimati Priyanka Chaturvedi to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendments (Nos. 28 to 31) moved by Dr. John Brittas to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendment (No. 34) moved by Shri K.C. Venugopal to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendments (Nos. 41 to 44) moved by Shri Binoy Viswam to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendment (No. 46) moved by Shri Elamaram Kareem to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendment (No. 47) moved by Shri A.A. Rahim to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendments (Nos. 57 to 64) moved by Prof. Manoj Kumar Jha to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendment (No. 68) moved by Dr. V. Sivadasan to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendment (No. 69) moved by Shri Syed Nasir Hussain to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendment (No.70) moved by Shri Dhiraj Prasad Sahu to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendment (No. 71) moved by Shrimati Rajani Ashokrao Patil to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendment (No. 72) moved by Dr. Ameer Yajnik to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendment (No. 73) moved by Shrimati Phulo Devi Netam to vote.

The motion was negatived.

MR. CHAIRMAN: I shall now put Amendment (No.74) moved by Shrimati Ranjeet Ranjan to vote.

The motion was negatived.

(Followed by SSS/4A)